

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1799

ANSWERED ON:07.03.2011

COASTAL REGULATION ZONE NOTIFICATION

Ahir Shri Hansraj Gangaram;Bais Shri Ramesh;Jeyadural Shri S. R.;Kanubhai Patel Jayshreeben;Nahata Smt. P. Jaya Prada;Pandurang Shri Munde Gopinathrao;Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi;Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether violations of the Coastal Regulation Zone (CRZ) Notification, 1991 has been reported;
- (b) if so, the details of such cases reported during each of the last three years;
- (c) whether the Government proposes to new Coastal Regulation Zone Notification, 2010;
- (d) if so, the details alongwith the salient features thereof;
- (e) whether the Government has directed to demolish Adarsh Housing Society in Mumbai due to violation of the said provisions; and
- (f) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

- (a) For the purpose of enforcing and monitoring the implementation of the Coastal Regulation Zone (CRZ) Notification, 1991, the Ministry of Environment and Forests had set up the National, State and Union Territory level Coastal Zone Management Authorities under the Environment (Protection) Act, 1986. The complaints received from various sources regarding the violations of CRZ Notification are referred to these Authorities who initiate action as per the powers delegated under the Environment (Protection) Act, 1986.
- (b) The violations of the CRZ Notification received by these Authorities during the last three years include, destruction of mangroves, construction work and reclamation of land over the mangrove area, development of various infrastructure in violation of CRZ-I norms and constructions carried out in CRZ-II violating Floor Space Index regulations.
- (c) The CRZ Notification, 2011 and the Island Protection Zone (IPZ) Notification have been issued on 6th January, 2011, covering the mainland and the islands of A&N and Lakshadweep respectively, superceding the CRZ Notification, 1991.
- (d) The salient features of the CRZ Notification, 2011 include, inclusion of the water area upto the territorial limits, hazard mapping to be incorporated in the Coastal Zone Management Plan preparation, streamlining of clearance procedures for projects attracting the CRZ Notification and special dispensation for Greater Mumbai, Kerala and Goa.
- (e) & (f) A direction has been issued to M/s Adarsh Cooperative Housing Society on 14th January,2011 to remove the unauthorised structure in its entirety and area restored to its original condition which has been constructed in violation of the CRZ Notification, 1991. M/s Adarsh Cooperative Housing Society issues are subjudice in the High Court of Bombay under the Writ Petition No.291 of 2011.